

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,**  
West Block No.2, R.K.Puram, New Delhi

**COURT-II**

**Date of hearing/decision: 18.08.2017**

**Appeal No.E/2476-2477/2011-SM**

[Arising out of the Order-in-Appeal No. IND/CEX/000/APP/262 & 263/2011 dated 22/06/2011, passed by the Commissioner (Appeals), Central Excise, Indore)

Spentex Industries Ltd. ... Appellant

Vs.

CCE, Indore ... Respondent

Appearance:

Present Shri Manish Saharan, Advocate for the appellant

Present Shri K. Poddar, AR for the respondent

**Coram: Hon'ble Mr.Ashok K. Arya, (Technical Member)**

**FINAL ORDER No. 56408-56409/2017**

**Per Ashok K. Arya :**

1. *M/s Spentex Industries Ltd.* has filed these two appeals whereunder the appellant was sanctioned certain amounts of rebate and out of those rebate amounts sanctioned, Rs. 9,81,179/- and Rs. 2,81,960/- were ordered as adjusted against the outstanding arrears.
2. The *Ld. Advocate*, Shri Manish Saharan appearing for the appellant, however, pleads as they have already taken cenvat credit for the subject amounts for which they filed these appeals, they request for withdrawal of these appeals, and the issue is no

longer relevant for them. Consequently, the appellant's request for withdrawal is allowed and both the appeals are dismissed as withdrawn

[Order dictated and pronounced in the open court]

**(Ashok K. Arya)**

**Member (Technical)**

Rekha